

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 215 /1996

Date of Decision: 21-8-96

General Manager, _____ Petitioner/s
Pune Telecom, Pune.

Shri S.S. Karkera for _____ Advocate for the
Shri P.M. Pradhan _____ Petitioner/s

V/s.

Circle Secretary, _____ Respondent/s
Bharatiya Telephones'
Employees Union Lines Staff
and Class IV Pune & Anr.

_____ Advocate for the
(none for the Respondents) Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A).

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member (J)

esp.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, GULESTAN BUILDING NO. 6
PRESOT ROAD, FORT, MUMBAI-400001.

ORIGINAL APPLICATION NO. 215/1996

Dated this 21st day of August 1996.

CORAM : 1) Hon'ble Shri B.S. Hegde, Member (J)
2) Hon'ble Shri M.R. Kolhatkar, Member (A)

General Manager,
Pune Telephones, Pune

(By advocate Shri S.S.
Karkera for Shri P.M.
Pradhan, Central Govt.
Standing Counsel)

... ... Applicant.

v/s

1. Circle Secretary
Bharatiya Telephones'
Employees Union Lines
Staff and Class IV
c/o Bharatiya Mazdoor
Sangh, 185, Shaniwar
Peth, Pune-30
2. Shri J.S. Khairnar
117, Somwar Peth
Front of Bhageshwar Mandir
Pune - 11. Respondents

O R D E R

I Per: B.S. Hegde, Member (J)]

Heard Shri Karkera for the applicant. On 4-3-1996, ex parte 'status - quo' was given in favour of the applicant for a period of 14 days. Respondent present today. In view of the Supreme Court's decision in Krishna Prasad Gupta v/s Controller, Printing & Stationery, JT 1995 (7) S.C. 522 wherein it was observed that the Tribunal has no jurisdiction to entertain the matters arising out of Industrial Court's orders. In view of that, we are ^{required} ~~inclined~~ to go by the Supreme Court's decision. Accordingly, the O.A. is dismissed for want of jurisdiction.

M.R. Kolhatkar
(M.R. Kolhatkar)
Member (A)

ssp


(B.S. Hegde)
Member (J)